

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3487/2011

(From the judgement and order dated 27/01/2010 in CMA No.1989/2005 of The HIGH COURT OF MADRAS)

K. SURESH

Petitioner(s)

VERSUS

NEW INDIA ASSURANCE CO.LTD & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP,exemption from filing O.T.,permission to place addl. documents on record and prayer for interim relief and office report)

Date: 31/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Mr. Vipin Nair,Adv.
Mr. Udayaditya Banerjee,Adv.
For M/S. Temple Law Firm

For Respondent(s)

Ms. Aishwarya Bhati,Adv.
Mr. Sanjay Mittal,Adv.

Mr. Aditya Dhawan,Adv.
Mr. Chander Shekhar Ashri,Adv

UPON hearing counsel the Court made the following
O R D E R

Delay condoend.
Hearing concluded.
Judgment reserved.

| (NARENDRA PRASAD)
| COURT MASTER

| | (RENUKA SADANA)
| | COURT MASTER